

**BEFORE THE HON'BLE NATIONAL COMPANY LAW
TRIBUNAL**

MUMBAI BENCH, COURT- III

Case No: 652(MB)/C-III/2023

IN THE MATTER OF

Idea Trading Company

...Financial Creditor/ Petitioner Applicant

V/S

African Daisy Realty Pvt Ltd

...Corporate Debtor / Respondent

**Report certifying the constitution of committee of creditors
under regulation 17(1) and submission of list of creditors
under regulation 13(2)(d) of the Insolvency and Bankruptcy
Board of India (Insolvency Resolution Process for Corporate
Persons) Regulation, 2016**

- 1) The application for Corporate Insolvency Resolution Process filed by Idea Trading Company (Financial Creditor /Petitioner Applicant) under section 7 of the Insolvency & Bankruptcy Code 2016 read with Rule 6 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016 ('Rules') was admitted by NCLT (Mumbai Bench IV) vide Case No : CP (IB) No. 652/MB/C-III/2023 dated 24th January, 2024 wherein Dilip Vasudeo Gupta, was appointed as Interim Resolution Professional (IRP) who was directed to take

necessary actions in accordance with the relevant provisions of the Insolvency & Bankruptcy Board of India. The same was communicated to IRP on 29th January, 2024.

2) Pursuant to the order appointing the Interim Insolvency Resolution Professional a Public Announcement was made in following newspaper on 31st January, 2024 in accordance with the provisions of the Code.

1	Financial Express	Thane	English
2	Navakaal	Thane	Marathi

3) That pursuant to the Public Announcement dated 31st January, 2024, the IRP received One claims of Financial Creditor (one being the applicant himself) which were subsequently collated, verified and provisionally admitted. The claims submitted and claims admitted is as here under:

Sr. No.	Name of Party	Amount of Claim Submitted (Rupees)	Amount of Claim Admitted (Rupees)	Dis allowed	Remarks
1	Idea Trading Company	3,72,49,218	3,72,49,218	-	-

4) That pursuant to the Public Announcement dated 31st January, 2024, the IRP has not received any claims from the operational creditors/workman/ employee/ Authorized representative of workman and employees till the last dated of the submission of claims.

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5) In accordance with Section 21(1) of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as 'IBC 2016') read with regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 the undersigned hereby confirms that the Committee of Creditors ('CoC') is constituted as on 12th March, 2024:

S r. N o.	Name of Party	Amount of Claim Admitted (Rupees)	Percenta ge
1	Idea Trading Company	3,72,49,218	100%
Total		3,72,49,218	100 %

6) That this report is submitted before Hon'ble tribunal in compliance with Regulation 13(2)(d) and Regulation 17 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.



DILIP GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00765/2019-2020/12484

Interim Resolution Professional

In the matter of M/S African Daisy Realty Private Limited (Corporate Debtor under CIRP)

Registration No. IBBI/IPA-002/IP-N00765/2019-2020/12484

Place: Mumbai

Date: 12th March 2024